

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos. 1447; 3255 & 3256/DEL/2016
Assessment Year : 2008-09**

**MODI ENTERTAINMENT Vs. DCIT, CIRCLE 5(1),
NETWORK LTD., C.R. BUILDING,
49, COMMUNITY I.P. ESTATE,
CENTRE, NEW DELHI
NEW FRIENDS COLONY,
NEW DELHI
(PAN: AAACM8283G)
(Appellant) (Respondent)**

AND

**ITA No. 372/DEL/2017
Assessment Year : 2012-13**

**MODI ENTERTAINMENT Vs. INCOME TAX OFFICER,
LTD., WARD 17(1),
H-23A, 201, 2ND FLOOR, ROOM NO. 323 A, C.R.
KAMAL TOWER, BUILDING, I.P. ESTATE,
NEAR SAI MANDIR, NEW DELHI
EAST DELHI,
DELHI – 110 92
(PAN: AAACM8283G)
(Appellant) (Respondent)**

Appellant by : Sh. Depesh Jain, CA
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **25.03.2021**
Date of pronouncement : **25.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the aforesaid assesseees for the assessment years 2008-09 & 2012-13 are directed against the respective orders of learned CIT(A)-42 & CIT(A)33, New Delhi.

2. The Assessee's A.R. vide his separate letters both dated 23.03.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in all the appeals relevant to assessment year 2008-09 & 2012-13.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, all the 04 appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

